

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

D.A. No. 353 of 1996.

Friday this the 22nd day of March, 1996.

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

P. Sayed Shaik Koya,
Additional Block Development Officer,
& Additional Sub Divisional Officer,
Kalpeni, Union Territory of
Lakshadweep.

.. Applicant

(By Advocate Shri N. Haridas)

Vs.

1. Administrator,
Union Territory of Lakshadweep,
Kavaratti.

2. Union of India, represented by
its Secretary, Ministry of Home
Affairs, North Block, New Delhi.

3. M.N. Damodaran, Block Development
Officer, Chetlat.

.. Respondents

(By Advocate Shri Pushpangathan Pillai for Standing Counsel)

The application having been heard on 22nd March, 1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant challenges A2 order transferring
him from Kalpeni to Chetlat Island. According to him
he is in the process of constructing a house with loans,
his wife is seriously ill, he had undergone a major

surgery and he is a victim of other tragedies. If he is made to move to Chetlet Island now, the house construction like his personal life will be in jeopardy, states applicant.

2. These allegations regarding hardship are matters to be examined by respondent Administrator and not by this Tribunal. Standing counsel for respondents submits that A7 representation will be considered on its merits and appropriate orders passed thereon within ten days from today. We record the submission and dispose of the application. The order of transfer will be held in abeyance for ten days from today to enable the Administrator to take a decision in the matter, provided applicant has not been relieved.

No costs.

Friday this the 22nd day of March, 1996.



P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)

VICE CHAIRMAN

rv22/3

LIST OF ANNEXURES

1. Annexure A2: True copy of the order F.No.20/3/96-Services(1) dt. 13.3.1996 issued by the 1st respondent.
2. Annexure A7: True copy of the representation dt.15.3.1996 sent to the 1st respondent through Lakshadweep Police Wireless.

.....